

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 538
(TO BE ANSWERED ON 20.07.2022)

PUNITIVE POSTING/TRANSFER

538. SHRI PRADYUT BORDOLOI:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government is cognizant of the trend of punitive posting/transfer of IAS officers to border areas including the North East;
- (b) whether the Government is cognizant that such punishment postings affect quality of administrative services in said border areas;
- (c) whether the Government collects data on the number of punitive postings/transfers made and if so, the details thereof including the name of state transferred to;
- (d) the details of number of Government employees who have resigned after being posted in the States of North East during the last five years;
- (e) whether the Centre intends to implement the long-standing demand for separate IAS, IFS and IPS cadres for Arunachal Pradesh, Mizoram and Meghalaya if so, the details thereof including the timeline for the same and if not, the reasons therefor; and
- (f) the details of number of selected civil servants by UPSC from North East States, year-wise from 2012 to 2022?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (f): As per Rule 7 of the IAS (Cadre) Rules, 1954, all appointments to cadre posts in case of a State Cadre shall be made by the State Government concerned. As regards the AGMUT cadre in respect of which the Ministry of Home Affairs acts as State Government, through Joint Cadre Authority (JCA), the matter relating to transfer/posting of IAS officers of AGMUT Cadre are dealt as per the Transfer Posting Guidelines for AGMUT Cadre Officers, in public interest.
